

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL No. 196 of 2019 &**  
**IA Nos. 1061 & 1351 of 2019**

**Dated: 6<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Power Grid Corporation of India Limited** .... **Appellant**

**Vs.**

**Central Electricity Regulatory Commission & Anr.** .... **Respondent**

Counsel for the Appellant : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Hemant Sahai  
Mr. Shreshth Sharma  
Ms. Molshree Bhatnagar for R-2

**ORDER**

Issue notice on IA for delay application as well as main appeal. Dasti, in addition, is permitted.

Objections on main appeal of the Respondents shall be filed within four weeks' time i.e. on or before 03.09.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 18.09.2019 with advance copy to the other side.

List the matter on **03.10.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*mk/mkj*